GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA UNSTARRED QUESTION NO. 1720 (TO BE ANSWERED ON 03.08.2023)

CRIMINAL CASES AGAINST CIVIL SERVICES OFFICERS

1720 DR. KIRODI LAL MEENA:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of civil services officers facing criminal cases during the last five years, State-wise;
- (b) the steps taken to check the criminal attitudes of civil services officers of the country;
- (c) the details of civil services officers terminated from service, State-wise;
- (d) whether Government has issued time limit of civil services officers for their deputation; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): During the last five years viz. 2018, 2019, 2020, 2021, 2022 and 2023 (upto30.06.2023), CBI has registered cases against 216 number of Civil Service Officers. The State-wise details is given at **Annexure-I.**
- (b): The All India Services (Conduct) Rules, 1968 and Central Civil Services (Conduct) Rules, 1964 lay down the Code of Conduct for Central Government employees to which every member of the Service shall, at all times, follow.

The Lal Bahadur Shastri National Academy of Administration, Mussoorie imparts training to Officer Trainees through appropriate course design and pedagogy keeping in view national aspirations and constant feedback. This also inter alia includes imbibing the spirit of nationalism, citizen centricity and financial integrity.

Government of India has approved National Programme for Civil Services Capacity Building – Mission Karmayogi in September, 2020 with the objective to create a professional, well-trained and future-looking civil service, that is imbued with a shared understanding of India's developmental aspirations, national programs and priorities.

- (c): As per the information/data provided by the different Ministries/Departments/Cadre Controlling Authorities (CCAs), during the last three years including the current year (upto 30.06.2023), a total of 104 officers (Group A and B) have been pre-maturely retired, under the provisions of FR 56(j)/similar provisions.
- (d) & (e): As per Indian Administrative Service (Cadre) Rules, 1954 and DoPT's OM No. AB-14017/2/07-Estt (RR) dated 29.02.2008, time limit is provided for deputations under Central Staffing Scheme from Under Secretary to Additional Secretary levels in Government of India.

DoPT has also issued instructions on deputation matters according to which the period of deputation/foreign service shall be as per the Recruitment Rules of the ex-cadre post or 5 years which can be extended upto 7 years in certain cases.

Annexure-I

States-wise break-up of Civil Service Officers against whom cases have been registered during the last five years [2018 to 2022 & 2023 (upto 30.06.2023)]

Sl. No.	Name of States / UTs	No. of Civil Service Officers
1.	Andhra Pradesh	1
2.	Arunachal Pradesh	1
3.	Assam	4
4.	Bihar	12
5.	Goa	3
6.	Gujarat	9
7.	Haryana	9
8.	Jammu & Kashmir	22
9.	Jharkhand	6
10.	Karnataka	14
11.	Kerala	9
12.	Maharashtra	39
13.	Manipur	5
14.	Meghalaya	1
15.	Odisha	2
16.	Punjab	8
17	Rajasthan	8
1 8.	Tamil Nadu	11
1 9.	Telangana	8
20.	Uttar Pradesh	17
21.	West Bengal	1
22.	Chandigarh	5
23.	Delhi	21
	Total	216
